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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 815/2022 & I.As. 21797-99/2022

SAHAYA SHARMA & ANR. Plaintiffs Through: Ms. Manali Singhal, Ms. Shreya Singhal and Mr. Deepak Singh Rawat, Advocates (Enrolment No. D/593/1991, Mobile No. 9818228055).

versus

SHARAD CHANDRA SHARMA & ANR...... DefendantsThrough:Mr. Atul Nigam, Advocate for D-1
(Mobile No. 9810049589).Ms. Aanchal Kapoor, Advocate
(Enrolment No. D/985/2014,
Mobile No. 9871272579).

CORAM: HON'BLE MR. JUSTICE PRATEEK JALAN

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<u>ORDER</u> 05.01.2023

1. Further to the order dated 20.12.2022, Mr. Atul Nigam, learned counsel enters appearance on behalf of defendant No.1.

2. The plaintiffs in the suit are the daughters of the defendants. They claim partition of the assets of a Hindu Undivided Family ["HUF'], in which they claim coparcenary rights. A list of properties which, according to the plaintiffs, vest in the HUF, is provided in paragraph 5 of the plaint. Of these, the properties enumerated in paragraphs 5(a) to 5(i) are immovable properties, including undivided shares therein.

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3. Mr. Nigam disputes that properties enumerated in paragraph 5 are properties of the HUF. However, he submits that the defendant No.1 undertakes to maintain *status quo* with regard to the disputed shares in the aforesaid immovable properties enumerated in paragraphs 5(a) to 5(i) of the plaint, and will not create any third party interests therein. The defendant No.1 is directed to file an undertaking to this effect within one week from today.

4. As the suit is between daughters and their parents, the parties have accepted the suggestion of Court to attempt a resolution through mediation. They are referred to Samadhan, Delhi High Court Mediation and Conciliation Centre, Delhi High Court, Shershah Road, New Delhi ["Samadhan"]. Having regard to the nature of disputes between the parties, Samadhan is requested to nominate a senior mediator.

5. As the matter is being referred to mediation at this stage, no further orders are passed with regard to deposit of the shares of rent claimed by the plaintiffs. The aforesaid request can be considered at an appropriate stage, and directions passed for rendition of accounts, if necessary.

6. List before the mediator on 17.01.2023.

7. List before Court on 06.04.2023.

PRATEEK JALAN, J

JANUARY 5, 2023 '*vp*'/

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